

Losses suffered by HCL

3440. SHRI BIR BHADRA PRATAP SINGH: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that the losses of the Hindustan Copper Limited, Calcutta has touches all time high record of Rs. 28 crores during the year 1985-86 from Rs. 3.5 crores in 1984-85;

(b) whether these losses were accounted for even after excluding interest account on Government loan;

(c) whether the losses were attributed not only to natural causes but also to a total mismanagement of the company;

(d) whether Government despite notices did not remove vested group of officials who are accountable for such losses; and

(e) if so, what are the facts and the reasons therefor and action being contemplated in this regard immediately?

THE MINISTER OF STATE IN THE DEPARTMENT OF MINES IN THE MINISTRY OF STEEL AND MINES (SHRIMATI RAM DULARI SINHA): (a) The loss incurred by Hindustan Copper Limited was Rs. 27.71 crores for the year 1985-86

against Rs. 3.27 crores during 1984-85.

(b) Yes, Sir.

(c) to (e) The losses of the Company are mainly due to factors such as the low grade of ore, the low scale of operations, the shortage and high cost of power. It cannot be said that the losses are attributable to any particular group of officials or to mismanagement of the affairs of the Company.

Debts of NCCF

3441. SHRI D. B. CHANDRE GOWDA: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether it is a fact that the National Consumers Cooperative Federation has owed huge amount during the last four years to the National Textiles Corporation Limited and its various subsidiaries against supplies of various cloth materials and has no inclination to pay its dues on time;

(b) if so, what is that total debts of NCCF to NTC (WBABO) LIMITED, Calcutta and whether the NCCF is not getting any more supplies of Janata Cloth etc. from the same subsidiary;

(c) whether it is also a fact that NCCF is spending huge sums towards the legal cases in Calcutta and is not settling the issue by quick arbitration;

(d) if so, the details thereof and reasons therefor alongwith the details of purchases made from the NTC Calcutta during last five years and grounds of disputes; and

(e) what further action is being proposed to be taken to settle the issue out of court of law immediately?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI GHULAM NABI AZAD):

(a) National Consumers Cooperative Federation has reported that outstanding dues of National Co-operative Consumers' Federation of India Limited to National Textile Corporation against the supplies made during the last four years were as follows;

As on	Amount due
	Rs. lakhs
30-6-1983	479.41
30-6-1984	1042.71
30-5-1985	648.06
30-5-1986	800.01

NCCF has also reported that it has been paying the dues to NTC regularly on due dates except in few

cases where funds have been blocked with the State agencies and subsidy receivable from the Government of India.

(b) All reported by NCCF that as on 30.11.86 it owed an amount of Rs. 20.66 lakhs to NTC (WBABO) against supply of Controlled Cloth and NCCF is getting regular supply of cloth from NTC (WBABO).

(c) and (d) NCCF has informed that it has purchased controlled cloth worth Rs. 2982.87 lakhs and non-controlled cloth worth Rs. 347.75 lakhs during the last 5 years from NTC (WBABO). Due to difference in prices and qualities of the non-controlled textiles supplied by the NTC (WBABO), NCCF has claimed an amount of Rs. 54.64 lakhs from this unit of NTC and adjusted against its dues. The NTC (WBABO) has filed a case against this claim of NCCF. NCCF defending the case for which it has so far spent Rs. 14,000/- on legal expenses.

(e) NCCF has stated that since the case has been filed by the NTC (WBABO) and NCCF is defending the case, the initiative for settlement out of court of law is to be taken by NTC only.

Chowkidars working in CPWD

3442. SHRI S. S. AHLUWALIA:

SHRIMATI BIJOYA CHAKRAVARTI

Y. Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that Chowkidars engaged in field officers of CPWD falling under the schedule employment as listed in their Minimum Wages Act, 1948 were declared by CPWD as entitled for extra wages of overtime Allowance under Rule 25 of the Minimum Wages (Central) Rules 1950 w.e.f. 1.1.1983;

(b) what are the reasons for entitling them w.e.f. 1.1.1983 only for extra wages of overtime allowance instead of from the date of enforce-

ment of aforesaid Act of 1948 or Rules of 1950;

(c) what are the circumstances under which the PWD/CPWD Chowkidars employed for looking after inspection/Dak Bungalows had been declared ineligible for overtime allowance vide CPWD Office Memorandum No. 3/2/83-CG(V), dated the 19th September, 1986;

(d) whether category of Chowkidars in part (a) above are likely to be paid extra wages of overtime allowance for the duties performed by them before 1.1.1983 and category of Chowkidars in part (c) above will be made eligible for overtime allowance by CPWD in the near future; and

(e) if so, by when and if not, the reasons in details?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) Yes.

(b) In pursuance of a decision taken in the Departmental Council of JCM, the category of Chowkidars was brought within the purview of the Minimum Wages Act, 1948 and Rules framed there under with effect from 1-1-1983 for payment of overtime allowance.

(c) Chowkidars employed in Rest Houses were specifically excluded from the purview of the Minimum Wages Act/Rules in accordance with the policy of the Government and as such they are not entitled to claim OTA under the said Act/Rules.

(d) and (e) No. In view of the position stated against parts (b) & (c), the question does not arise.

Test held in the CPWD enquiry office of Safdarjung Hospital for the post of Asstt. Wireman

3443. DR. FAGUNI RAM:

SHRI PRITHIBI MAJHI:

Will the Minister of URBAN DEVELOPMENT be pleased to state: